

(2022) 12 RAJ CK 0026

In the Rajasthan High Court

Case No : S.B. Criminal Appeal No. 2013 Of 2022

Mana Ram Danga

APPELLANT

Vs

Union Of India And Others

RESPONDENT

Date of Decision : 06-12-2022

Acts Referred:

Scheduled Caste And Scheduled Tribe (Prevention Of Atrocities) Act, 1989 — Section 14A(2)

Indian Penal Code, 1860 — Section 302

Citation : (2022) 12 RAJ CK 0026

Hon'ble Judges : Manoj Kumar Garg, J

Bench : Single Bench

Advocate : G.R. Punia, Rajesh Punia, Dr. Sachin Acharya, Rahul Rajpurohit

Final Decision : Dismissed

Judgement

Manoj Kumar Garg, J

The present criminal appeal for interim bail has been filed by the appellant under Section 14A(2) of the SC/ST (Prevention of Atrocities) Act 1989, on the ground of marriage of his cousin sister and brother on 07.12.2022 and 08.12.2022 respectively.

Learned counsel for the appellant submits that appellant's cousin sister and brother marriage has been fixed on 07.12.2022 and 08.12.2022 respectively and presence of appellant is very much essential. In these circumstances, the appellant may be granted interim bail for a period of 15 days.

Dr. Sachin Acharya, learned Senior Advocate appearing for C.B.I. and learned Public Prosecutor have opposed the prayer of the appellant, since allegation against the appellant is for offence under Section 302 of IPC.

I have heard learned counsel for the appellant as well as learned Public Prosecutor and learned counsel for the CBI. Perused the material available on record.

Considering the facts that the allegation against the appellant is of committing murder of five persons and uncle whose children's marriage is going to be solemnized, is not real uncle of the present appellant and there are other family members available in the family of the appellant to attend the marriage, this Court is not inclined to grant interim bail to the appellant.

Hence, the criminal appeal for interim bail is dismissed.